

**CINEMATOGRAPH (AMEND-
MENT) BILL AS RETURNED
BY RAJYA SABHA WITH
AMENDMENT**

Secretary: Sir, I lay on the Table of the House the Cinematograph (Amendment) Bill, 1959, which has been returned by Rajya Sabha with amendments

ESTIMATES COMMITTEE

THIRTY-FOURTH REPORT

Shri B. G. Mehta (Gohilwad) I beg to present the Thirty Fourth Report of the Estimates Committee of the Second Lok Sabha on the action taken by Government on the recommendations contained in the Forty-First Report of the Estimates Committee (First Lok Sabha) on the Ministry of Transport and Communications—General Matters and Air India International

12 19 hrs.

**CALLING ATTENTION TO A
MATTER OF URGENT PUBLIC
IMPORTANCE**

**SMALL LAY-OFF OF WORKERS AT
INDIAN STANDARD WAGON CO**

Shrimati Renu Chakravarty (Basir hat) Under rule 197, I beg to call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon

"The lay-off of skilled workers engaged in railway wagon building at Indian Standard Wagon Co., of Messrs Martin Burn Ltd, of Burnpur"

The Minister of Labour and Employment and Planning (Shri Nanda): I understand that the lay-off notices

issued to the skilled workers engaged in Railway Wagon building at the Indian Standard Wagon Company managed by Messrs Martin Burn Limited were withdrawn with effect from the morning of 20th February, 1959 and the normal work was resumed from that date

Shrimati Renu Chakravarty: May I ask the hon Minister whether this company has been acting indiscriminately for the last six months, and whether the hon Minister has made it clear to this company that this would not be tolerated in the future?

Mr. Speaker: The hon Minister has taken notice of continuous disregard of rules and regulations. That is what the hon Member alleges. The hon Minister would take note of it.

Shri T. B. Vittal Rao: What are the grounds for it?

Mr. Speaker: Next item

12 21 hrs.

**CORRECTION OF ANSWERS TO
STARRED QUESTION NO 4**

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): In the answers given by me on the 10th February, to supplementaries to Starred Question No 4 by Shri A. M. Tariq and others, it was stated that the defence counsel was engaged by the United Kingdom High Commission in Karachi. This is not correct. The correct facts are that the Karachi representative of the Scindia Steam Navigation Co engaged the British lawyer to advise the Master of the ship on his defence.

**STATE BANK OF INDIA (AMEND-
MENT) BILL***

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to move for leave to introduce a Bill further to amend the State Bank of India Act, 1955

*Published in the Gazette of India Extraordinary Part II-Section 3 and 23-2-1959.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955."

The motion was adopted.

Dr. B Gopala Reddi: I introduce the Bill

BANKING COMPANIES (AMENDMENT) BILL*

The Minister of Revenue and Civil Expenditure (Dr. B Gopala Reddi): I beg to move for leave to introduce a Bill further to amend the Banking Companies Act, 1949

Mr Speaker: The question is

"That leave be granted to introduce a Bill further to amend the Banking Companies Act, 1949 "

The motion was adopted.

Dr. B. Gopala Reddi: I introduce the Bill

12.24 hrs

WORKMEN'S COMPENSATION (AMENDMENT) BILL—contd

Mr. Speaker: The House will now take up clause by clause consideration of the Workmen's Compensation (Amendment) Bill, 1958 as passed by Rajya Sabha

The time allotted for the clause-by-clause consideration and the third reading is one hour

We shall first take up clause 2. If any hon Members want to move any of their amendments, they may kindly indicate the numbers of those amendments

Since no hon Member wants to move any amendment to clause 2, I shall put clause 2 to vote.

The question is

"That clause 2 stand part of the Bill"

The motion was adopted.

Clause 2 was added to the Bill.
Clause 3 was added to the Bill
Clause 4—(Amendment of section 4)

Shri T B Vittal Rao (Khammam): I beg to move

Page 4, line 15,—

for 'twenty-eight days' substitute 'fourteen days'
Page 4, line 17,

for 'three' substitute 'two'

Page 4, line 19,

for 'twenty-eighth' substitute 'fourteen'

While moving these amendments, I would like to submit that the financial implications involved in reducing the waiting period from three days will not be large. The only argument that can be offered on behalf of Government is that in the United Kingdom Workmen's Compensation Act, the waiting period is three days and, therefore, we should also adopt that here. If a comparison were to be made in that way, then we should consider whether we are enjoying the same social security measures as are enjoyed by the workers in the United Kingdom.

I do not know how, suddenly, the hon Minister says that in the original Bill, it was five days, but later on, in the informal meeting which we had, he made it three days. I should very seriously think whether I should attend such informal meetings at all, in view of the accusation made by the hon Deputy Minister the other day, because the proceedings were not recorded by any reporters or even the minutes were not recorded, we are not in a position to

†Introduced with the recommendation of the President.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 23-2-1959.